

**THE HIGH COURT OF TRIPURA
AGARTALA**

No. F.3 (35)-HC/2019/...H616...

Dated, Agartala, the 8th March, 2019.

NOTIFICATION

In exercise of the powers conferred under Article 229 of the Constitution of India, Hon'ble the Chief Justice, the High Court of Tripura is pleased to make the following Rules to amend "The High Court of Tripura eCourts Services (Appointment, Conditions of Service & Conduct) Rules, 2013", namely –

1. Short title and commencement :-

- (1) These Rules may be called the "The High Court of Tripura eCourts Services (Appointment, Conditions of Service & Conduct) (Amendment) Rules, 2019".
- (2) They shall come into force from the date of their publication in the official Gazette.

2. Amendment of First Schedule:

In The High Court of Tripura eCourts Services (Appointment, Conditions of Service & Conduct Rules, 2013, hereinafter referred to as the Principal Rules, for the First Schedule, the following shall be substituted, namely;

"FIRST SCHEDULE
Sanctioned Posts in the Service

Sl. No.	Name of Posts	High Court	District & Subordinate Courts								Total
			West Tripura	Sepahijala	Gomati	South Tripura	Khowai	Dhalai	Unakoti	North Tripura	
1.	Sr. System Officer (Group B)	1	-	-	-	-	-	-	-	-	1
2.	System Officer (Group B)	1	1	1	1	1	1	1	1	1	9
3.	System Assistant (Group C)	2	2	2	2	2	2	2	2	2	18
Grand Total :											28

3. Amendment of Second Schedule (A)

In the Principal Rules, for the words and figures, "Grade & Scale - Rs. 9570-30,000/-(P.B-3), G.P. - Rs. 3,500/-" against serial No.4 in Second Schedule (A), the following shall be substituted, namely;

'Pay Scale: Pay in the Level-13 of Pay Matrix as per Tripura State Civil Services (Revised Pay) (First Amendment) Rules, 2018.'

4. Amendment of Second Schedule (B)

(i) In the Principal Rules, for the words and figures, "Grade & Scale- Rs. 9570-30,000/- (P.B.-3), G.P.- Rs. 2,600/-" against serial No.4 in Second Schedule (B), the following shall be substituted, namely;

"Pay Scale: Pay in the Level-11 of Pay Matrix as per Tripura State Civil Services (Revised Pay) (First Amendment) Rules, 2018."

(ii) In the Principal Rules, for the words and figures in Second Schedule (B) for Column-8 regarding *Educational and other qualification required for direct recruitment*, the following shall be substituted, namely;

Educational and other qualifications	Working experience
B.E./ B.Tech. in Computer Science / Information Technology / Electronics & Telecommunication OR MCA / M.Sc. (I.T.) / M.Sc. (Computer Science) from a UGC/AICTE approved Institute/ College / University.	The candidate must have at least 2(two) years (full-time) working experience in the relevant field from any Govt. Department or Multinational Company or Private Limited Company.

5. Amendment of Second Schedule (C)

(i) In the Principal Rules, for the words and figures, "Grade & Scale - Rs.5,300-24,000/- (P.B-2), G.P- Rs. 1,800/-" against serial No.4 in Second Schedule (C), the following shall be substituted, namely;

"Pay Scale: Pay in the Level-7 of Pay Matrix as per Tripura State Civil Services (Revised Pay) (First Amendment) Rules, 2018."

(ii) In the Principal Rules, for the words and figures in Second Schedule (C) for Column-8 regarding *Educational and other qualification required for direct recruitment* the following shall be substituted, namely;

Educational and other qualifications	Working experience
<p>Graduates in any discipline and one year diploma in Hardware & Networking / Computer Application / I.T. from any Govt. recognized institute/ITI /DOEACC.</p> <p style="text-align: center;">OR</p> <p>B.Sc. (Computer Science)/B.Sc. (I.T.) / B.C.A.</p> <p style="text-align: center;">OR</p> <p>B.E./ B.Tech. in Computer Science / I.T. / Electronics & Telecommunication from a UGC/ AICTE approved Institute/College /University.</p>	<p>The candidate must have at least 1 year (full-time) working experience in the Hardware and Networking field from any Govt. Department or Multinational Company or Private Limited Company.</p>

By order

Sd/-

(S.G.Chattopadhyay)
Registrar General

No. F.3 (35)-HC/2019/4617-53

Dated, Agartala, the 8th March, 2019

Copy to :

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala.
2. The Secretary to Hon'ble Mr. Justice S. Talapatra, High Court of Tripura, Agartala.
3. The Secretary to Hon'ble Mr. Justice A. Lodh, High Court of Tripura, Agartala.
4. The Member (HR & Management), E-Committee, Supreme Court of India, New Delhi.
5. The LR & Principal Secretary, Law, Government of Tripura, Agartala.
6. The Registrar (Vigilance), High Court of Tripura, Agartala.
7. The Registrar (Judicial), High Court of Tripura, Agartala.
8. The District & Sessions Judge, South Tripura Judicial District, Belonia/Gomati Judicial District, Udaipur/ West Tripura Judicial District, Agartala/ North Tripura Judicial District, Dharmanagar/Khowai Judicial District, Khowai/ Unakoti Judicial District, Kailashahar/ Dhalai Judicial District, Ambassa/ Sepahijala Judicial District, Sonamura.

9. The Registrar (Admn. P&M), High Court of Tripura, Agartala.
10. The Joint Registrar, High Court of Tripura, Agartala.
11. The Deputy Registrar (Judicial)-cum-CPC, High Court of Tripura, Agartala.
12. All Deputy Registrars, High Court of Tripura, Agartala.
13. The Chief Librarian, High Court of Tripura, Agartala.
14. All Assistant Registrars, High Court of Tripura, Agartala.
15. The System Analyst, for uploading the Notification in the official website of the High Court of Tripura, Agartala.
16. The Manager, Government Press, Agartala, Tripura. He is requested to publish the said Notification in the next extra-ordinary issue of the Tripura Gazette and send at least 5 (five) copies of the same to the undersigned after publication.
17. The Superintendent, Establishment Section/ Rules & Recruitment/ Accounts Section, High Court of Tripura, Agartala.
18. Concerned File(s).


8.3.19
Registrar General